

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(S). No. 2921 of 2021

Dr. Vijay Kumar ... .. Petitioner

**Versus**

1. The State of Jharkhand
2. The Additional Chief Secretary, Department of Health, Medical Education and Family Welfare, Govt. of Jharkhand, Nepal House, Doranda, P.O. & P.S. Doranda, District Ranchi.
3. The Civil Surgeon-cum-Chief Medical Officer, Deoghar, P.O. & P.S. Deoghar, District Deoghar.
4. The Accountant General (A & E), Jharkhand, P.O. & P.S. Doranda, District-Ranchi. ... .. Respondents

-----  
**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

-----  
For Petitioner : Mr. Deepak Kr. Prasad, Advocate  
For the Resp.State : Mr. Ashok Kumar, AAG-IV  
-----  
-----

**02/ 09.09.2021** Petitioner has approached this Court with a prayer for direction to the respondents to pay the Leave Encashment of 300 days to the petitioner who has retired from the post of Civil Surgeon-cum-Medical Officer, Deoghar on 31.12.2020 with 10 % interest thereupon.

Bereft of the unnecessary details, after retirement though the other retiral benefits has been paid to the petitioner but leave encashment of 300 days has not been paid to him. It has been submitted that period between 10.05.2016 to 03.07.2016 (55 days) has already been regularized by the Regional Deputy Director of Health Service, Govt. of Jharkhand vide Memo No.168 dated 02.06.2017 and as such he is entitled for the leave encashment for 300 days. The petitioner has filed a detailed representation before the Additional Chief Secretary, Department of Health, Govt. Of Jharkhand but till date no order has been passed.

Learned counsel for the respondents submits that since no counter affidavit has been filed he is not in a position to say as to why the leave encashment has not yet been paid.

In view of the submissions of the parties, I hereby direct the respondent No.2 to pass a reasoned order on the pending representation of the petitioner and if it is found that the petitioner is entitled for payment of leave

encashment for 300 days, the same shall be extended to him within a period of 3 weeks. If any adverse orders is passed the same may also be communicated to him.

Resultantly, the writ petition stands disposed of.

**(Dr. S.N. Pathak, J.)**

Rohit/-